

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.187 of 2011**

Sanjay Agarwal Petitioner

--Versus--

The State of Jharkhand & Anr.. Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Akhouri Awinash Kumar, Advocate

For the State : A.P.P.

6/13.04.2021 Heard Mr. Akhouri Awinash Kumar, the learned counsel
for the petitioner and the learned counsel for the State.

This petition has been heard through Video Conferencing
in view of the guidelines of the High Court taking into account the
situation arising due to COVID-19 pandemic.

At the request of the learned counsel for the petitioner,
let this matter appear after three weeks as it has been informed that the
office of the learned counsel for the petitioner is being sanitized due to
Covid-19 virus.

Post after three weeks.

(Sanjay Kumar Dwivedi, J.)

SI